

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) No. 489 of 2020

IN THE MATTER OF:

Ashish Mohan Gupta & Anr.

...Appellant

Versus

NBCC (India) Ltd. & Ors.

...Respondents

Present:

For Appellant: Mr. Manish Kr. Bishnoi and Mr. Raunak Jain, Advocates.

For Respondents: Mr. Mohit Kishore and Ms. Raveena Rai, Advocates for R-1 (NBCC).

Mr. Bishwajit Dubey, Mr. Uday Khare and Mr. Aditya Marwah, Advocates for R-2 (IDBI).

Mr. Arun Kathpalia, Sr. Advocate with Ms. Misha, Advocate for R-3. (ICICI)

Mr. Sumant Batra and Ms. Niharika Sharma Advocates for R-4 (RP).

Mr. Amar Gupta and Mr. Ashish Joshi, Advocates for R-5 (YEIDA)

Mr. L. K. Bhushan, Advocate for R-7.

ORDER
(Through Virtual Mode)

19.06.2020 Service on all the Respondents is complete. However, there is no representation on behalf of Respondent No. 6. His appearance is awaited. Served respondents are duly represented by their learned counsels. Since some of the parties have not been provided copies of the paper book, learned counsel for the Appellant will ensure that complete set of paper book is provided to them within two days.

Parties are allowed two weeks' time to complete the pleadings.

List this appeal 'for admission (after notice)' on **10th July, 2020**.

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[V. P. Singh]
Member (Technical)**

**[Alok Srivastava]
Member (Technical)**

am/gc